

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY SECOND DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION (PIL) No. 33 OF 2023

Between:

Baglekar Akash Kumar S/o. B. Prakash Rao, Aged about: 25 years, Occupation. Advocate and Co-author of Consumer Protection Act Book, R/o. H. No. 5-5-212/2 and 3/A, Patel Nagar, Gandhi Bhavan, Nampally, Hyderabad – 500001.

...PETITIONER

AND

1. State of Telangana, Rep. by its, Chief Secretary, General Administration Department, Secretariat, Hyderabad
2. Telangana State Civil Supplies Corporation Ltd, Rep. by its Commissioner and Secretary, Consumer Affairs Department, Address: Civil Supplies Bhavan, Errum Manzil, Somajiguda, Hyderabad - 500082.
3. Telangana State Consumer Disputes Redressal Commission, Rep. by its Designated Officer-cum-Asst. Registrar, Address: Eruvaka Building, Khairtabad, Hyderabad - 500004.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass appropriate orders in the interest of justice and in particular pass the order in nature of Writ of Mandamus and Declaration, thereby, Declaring the action of Respondent Nos. 1 to 3 in not filling up the post of President in Telangana State Consumer Disputes Redressal Commission as illegal, arbitrary and in contravention of Section 42(3)(a) of the Consumer Protection Act, 2019, and Consequently, direct the Respondent Nos. 1 to 3 to fill up the post of the President of Telangana State Consumer Disputes Redressal Commission in accordance with law.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent Nos. 1 to 3 to consider the representation dated 25.04.2023 of the Petitioner, pending disposal of this Public Interest Litigation.

**Counsel for the Petitioner: SRI BAGLEKAR AKASH KUMAR,
PARTY-IN-PERSON**

**Counsel for the Respondents: THE ADVOCATE GENERAL
SRI CHALAKANI VENKAT YADAV, S.C. FOR TSCSCL**

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN**

WRIT PETITION (PIL) No. 33 of 2023

DATED : 22.12.2025

Between:

Baglekar Akash Kumar

... Petitioner

AND

**State of Telangana,
Rep. by its Chief Secretary,
General Administration Department,
Secretariat, Hyderabad and two others**

... Respondents

ORDER:

Sri Baglekar Akash Kumar who appears as party-in-person, submits that the President for Telangana State consumer Disputes Redressal Commission has been appointed and has taken charge. As such, the cause in the present matter has become infructuous.

In view of aforesaid submission, the instant Writ Petition (PIL) is disposed of as infructuous. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/-A. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

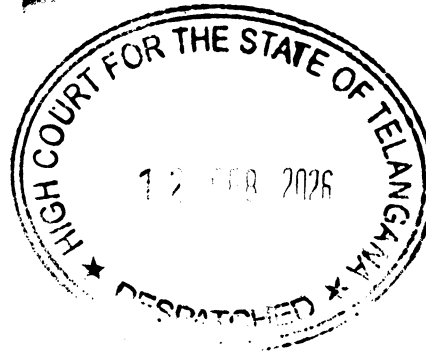
1. The Chief Secretary, General Administration Department, State of Telangana, Secretariat, Hyderabad
2. The Commissioner and Secretary, Consumer Affairs Department, Telangana State Civil Supplies Corporation Ltd., Address. Civil Supplies Bhavan, Errum Manzil, Somajiguda, Hyderabad - 500082.
3. The Designated Officer-cum-Asst. Registrar, Telangana State Consumer Disputes Redressal Commission, Address: Eruvaka Building, Khairatabad, Hyderabad - 500004.
4. One CC to SRI BAGLEKAR AKASH KUMAR, Party-in-Person [OPUC]
5. Two CCs to the Advocate General, High Court for the State of Telangana at Hyderabad. [OUT]
6. One CC to SRI CHALAKANI VENKAT YADAV, S.C. for TSCSCL [OPUC]
7. Two CD Copies

MP
BS

SK

HIGH COURT

DATED:22/12/2025



ORDER

WP(PIL).No.33 of 2023

DISPOSING OF THE WRIT PETITION (PIL)

AS INFRUCTUOUS

WITHOUT COSTS

(10) SK
22-01-26